

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**  
**ORIGINAL APPLICATION NO. 680 OF 2023**

**IN THE MATTER OF:**

Shri Raman (Deceased) Through his LR Mr. Sumeet K Raman ...Applicant

Versus

Union of India & Ors.

...Respondents

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**NDoH: 16.10.2024**

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Date: 15.10.2024

Place: New Delhi

**DRAWN & FILED BY:**

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**  
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**IN THE MATTER OF:**

Shri Raman (Deceased) Through his LR Mr. Sumeet K Raman ...Applicant

Versus

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**COMPREHENSIVE OBJECTIONS BY THE APPLICANT TO THE  
REPLY AFFIDAVIT DATED 23.01.2024 OF THE RESPONDENT NO. 4  
– CENTRAL POLLUTION CONTROL BOARD; RESPONSE DATED  
19.01.2024 OF RESPONDENT NO. 5 – UTTAR PRADESH POLLUTION  
CONTROL BOARD, AND RESPONSE DATED 22.03.2024 OF  
RESPONDENT NO. 11 –TRANSPORT DEPARTMENT UTTAR  
PRADESH**

**MOST RESPECTFULLY SHOWETH:**

1. That this Original Application has been filed raising a substantial question of environment arising out of the uncontrollable and acute air pollution in Agra as well as the inaction and lack of coordination among the concerned authorities that are in charge of protecting and improving the air quality of Agra. It is humbly submitted that while Agra has received focused attention due to its location in the Taj Trapezium Zone ('TTZ'), the air pollution levels in the city have not seen much improvement and have rather worsened overtime, despite several decisions of the Hon'ble Supreme Court and focused directives from concerned authorities in charge of mitigating the area's pollution.
2. That this Hon'ble Tribunal took note of the Applicant's submission that even though the Action Plan for Control of Air Pollution in Agra was prepared in 2019, it has not yet been fully implemented which has led to an increase in air pollution in the city apart from causing suffering to the residents of Agra. Accordingly, the

Hon'ble Tribunal, vide order dated 06.11.2023, directed that the instant Original Application be listed along with Original Application No. 687/2023 titled "In re: Air Quality Index in various Cities".

3. That on 19.01.2024 a response to the Original Application was filed by Respondent No. 5 Uttar Pradesh Pollution Control Board. Further, a reply affidavit dated 23.01.2024 has also been filed by Respondent No. 4 Central Pollution Control Board in the matter. Furthermore, replies have also been filed by Respondent No. 3 TTZA and Respondent No. 7 ADA dated 23.01.2024 and by the Transport Department, Uttar Pradesh dated 22.03.2024. In view of this, the Applicant was granted liberty by this Hon'ble Tribunal to examine the replies and file its objections thereto, if any. Accordingly, the instant Common Objections are being filed by the Applicant herein.
4. That at the outset, it is humbly submitted that all the averments raised by the Respondents, that have not been specifically admitted hereunder, are denied in toto and are not to be construed as having been accepted by the said Respondent as if traversed seriatim.
5. That the Original Applicant submits that the averment of Respondent No. 5, UPPCB, in its Paragraph 1 regarding the Taj Trapezium Zone Authority ("TTZA") being operational is false and therefore vehemently denied. It is humbly submitted that the TTZA, to the best of the Applicant's knowledge, has been operating on an ad hoc basis for the last twenty three years since its constitution in 1999. This is for the reason that no specifics of such meetings by TTZA and consequent directions issued by the TTZA have been provided. In this connection, it is pertinent to note that the Hon'ble Supreme Court, in its order dated 11.07.2018 in Writ Petition (Civil) No. 13381/1984, had observed that the no-proactive steps are being taken by the TTZA to preserve the pristine beauty of the Taj Mahal and that meetings are behind held [by the authority] without any concrete decisions

being taken pursuant to the Moratorium in TTZ which has now been converted into an ad hoc Moratorium.” On similar lines, the Hon’ble Supreme Court, in the order dated 20.11.2017, had directed the TTZA to explain why it was not meeting every two months.

Additionally, while Respondent No. 5, UPPCB, is responding on behalf of the TTZA, it has failed to reflect the manner in which the UPPCB is coordinating its work with other concerned regulators such as the TZZA, CPCB, State Departments, and the Municipality of Agra. This is especially appalling, given that the approved City Action Plan for Agra envisages a concerted action between the regulatory authorities to ensure mitigation and management of air pollution in Agra City. Copy of orders dated 11.07.2018 and 20.11.2017 of the Hon’ble Supreme Court in Writ Petition (Civil) No. 13381/1984 are annexed herewith and marked as “ANNEXURE A/1 (Colly)”.

6. That the averment of Respondent No. 5, UPPCB, in Paragraph 8 of its reply makes a reference to the development of a green belt around the Taj. However, it is humbly submitted that no timelines or specifics reflecting planned green area development have been shared by the UPPCB. It is also unclear if planned and scientific plantation is being carried out beyond the Taj precinct area particularly since the development of a green belt is a measure for air pollution mitigation. Furthermore,

It is also unclear if the invasive species of *Prosopis Juliflora* is being managed in addition to such tree plantation activities.

7. That the Respondent No. 5, UPPCB avers in Paragraph 9 that the Air Quality Assessment, Trend Analysis, Emission Inventory and Source Apportionment Study for Agra City has been awarded by it to the Department of Civil Engineering, Centre for Environmental Science and Engineering, IIT Kanpur. However, it is submitted that no timelines or specifics related to the said Study have been given.

In fact, neither the UPPCB nor the TTZA have provided details of the action undertaken by them after MoEF&CC's letter dated 03.04.2017 that lists down the major contributors to air pollution in Agra City. Similarly, the proposed action on the part of Respondent No. 5, UPPCB, after the release of the latest Source Apportionment Study is also unknown.

8. That the Action Plan for Control of Air Pollution in Agra City, 2019, had envisaged a reduction in the concentration of PM 2.5 and PM 10 by 20-30% by 2024. In this regard, the Original Applicant humbly states that clearly this is no new plan and was informed to the Respondent regulatory authorities as early as 2019 for targets that were to be achieved by 2024. However, the Respondent authorities have not specified to what extent the targets have been met in respect of the Action Plan of 2019. Simply stating that meetings are taking place and that compliance is being monitored by the District Environment Committee does not provide a clear picture of the extent of compliance with the Action Plan that has already taken place. It is also emphasized that the Action Taken Report submitted as Annexure 1 of the Counter Affidavit filed by Respondent No. 5, UPPCB only contains details of compliances till 17.05.2019. More importantly, the Annexure only contains information regarding the status of compliance as submitted by the concerned department to the UPPCB and it is not clear as to whether the sufficiency of the said compliances has been considered at all by the UPPCB. For instance, it is evident, from the Minutes of Meetings dated 17.05.2019 regarding the Action Plan for Control of Air Pollution in Agra City, that several authorities including Nagar Nigam, Traffic Police, Forest Department, District Supply Officer/ oil companies, NHAI/ PWD did not submit details of compliance to the UPPCB; despite this, no suitable action was taken by the UPPCB against such blatant non-compliance. In this regard, it is pertinent to emphasize that as per the Action Plans for the Control of Air Pollution in 15 Non-Attainment Cities of Uttar Pradesh, it is incumbent

upon the said departments to *inter alia* start immediate implementation of the short-term action points, prepare DPR and issue Government orders within four weeks required for implementation, and furnish monthly compliance report to UPPCB and Environment department of UP by 7<sup>th</sup> of every month.

9. That in addition, while Respondent No. 3, CPCB, does provide certain details in respect of the maintenance of roads, greening of traffic corridors, and scientific disposal of solid waste, however recent newspaper reports as appended to the instant Original Application clearly reflect a contrary scenario. Moreover, while the CPCB states that an amount to the tune of Rs. 114.61 crores was utilized in activities related to the Action Plan for Agra City till December 2023, and that Rs. 58.91 crores were utilised in the Financial Year of 2023-24, the impact of such expenditure is clearly not reflected on the ground. This is indicative of the fact that concerted and thought-out efforts, based on established scientific data are not being made by the Respondent authorities. Shockingly, even PRANA (Portal for Regulation of Air-Pollution in Non-Attainment Cities) does not reflect proactive updation of data, as is reflected in the latest screenshots of the website at “ANNEXURE A/2 (Colly)”.
10. That the Action Taken Reports being submitted by various Departments of the State Government reflect that a majority of the stipulated actions are either yet to be taken or, at most, are in the process of being taken. For instance, the CPCB has placed considerable reliance on the PRANA portal as a measure for monitoring and disseminating information on air quality management efforts under NCAP. It is, however, pertinent to note that in the “City Dashboard” section of the portal, apart from information regarding AQI, a copy of the City Action Plan, copy of GRAP, and link to Public Grievance Redressal Portal, PRANA does not provide any information related to real-time monitoring or status of compliance by the concerned authorities. It is also pertinent to note that UPPCB, in its Action Taken

Reports, has merely consolidated the status of compliance as received from different authorities without effectively determining the sufficiency of the same and without initiating any suitable action against authorities that have failed to furnish the status of compliance such as Nagar Nigam and Forest Department.

11. That Respondent No. 5, UPPCB, avers that burning of solid waste is prohibited in Agra City and any violations are met with challans and FIRs by the Municipal Corporation of Agra: however no further details have been provided as to the number of such challans or FIRs. Thus, there is clearly nothing to reflect stringent monitoring.
12. That the Respondent No. 5, UPPCB also avers that there exist 4 electric crematoriums to avoid air pollution arising out of traditional crematoriums. However, in this regard, the Original Applicant submits that 4 numbers of electric crematoriums are grossly inadequate in light of the burgeoning population of Agra City.
13. That the Respondent No. 3, CPCB, submits in Paragraph 15 of its Report that PM10 reduced by 28% from 2017-18 to 2021-22. However, the Original Applicant humbly submits that reduction in incidence of PM10 and PM 2.5 can only be assessed if data for at least 10 years or above is provided which, in turn, reflects a substantial decrease in terms of air pollution due to the incidence of particulate matter.
14. That Respondent No. 5, UPPCB, itself admits in Para 16 that the data published by CPCB for 04 monitoring stations reflects that the annual average does not meet the prescribed norms. While the UPPCB lauds the TTZA's efforts in maintaining the air quality levels from 2002 to 2023, it is humbly submitted by the Original Applicant that Agra City has received constant support as well as scrutiny by State instrumentalities since the commencement of the proceedings in the case of MC Mehta vs. Union of India & Ors. [WP(C) 13381/1984] i.e. more than 40 years

back. Despite that, maintaining an average reading of 150-200 for a city that is also a prime tourism hotspot for India is anything but an achievement. That while the Respondent parties state that Quarterly Progress Reports are being uploaded on the PRANA Portal, it is submitted by the Applicant that there is nothing on record to reflect the scrutiny or verification process that such reports are being subjected to. Further, the action points for various departments as specified in the Action Plan for Agra specifies a 360 day completion deadline. Considering that the said Action Plan was published in 2019, there is no clarity about the extent of compliance that was achieved for each year since 2019 and whether the executing authorities felt a need to revise or update the Action Plan for Agra as per the ground realities or even as per the success, or lack thereof, of measures as specified in the Action Plan. That Respondent No. 5, UPPCB, has averred in Para 27 that the issue of odour will not be minimized since a proposed treatment Plant is still at the commissioning stage. In this regard, the Original Applicant submits that the Respondent authorities cannot wait indefinitely for a proposal of a treatment plant to reach its conclusion while the stench emanating near the Mantola Nala continues to be a cause for nuisance as well as a potential health and environmental hazard for residents of the nearby areas as well as for foreign and domestic tourists.

Date: 15.10.2024

Place: New Delhi

**DRAWN & FILED BY:**



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 680 OF 2023

IN THE MATTER OF:

Sumeet K Raman

...Applicant

VERSUS

Union of India & Ors.

...Respondents

AFFIDAVIT

I, Sumeet K Raman, aged about 45 years, S/o Late Shri Raman, R/o 23/173, Jeoni Mandi, Moti Lal Nehru Road, Agra - 282004, do hereby solemnly affirm and state as under: -

1. That I am fully conversant with the facts and circumstances of the matter and am competent to swear this affidavit.
2. That contents of the accompanying Common Objections have been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and no material has been concealed therefrom.

*S. K. Raman*  
DEPONENT

15 OCT 2024

VERIFICATION:

Verified at New Delhi on this \_\_\_\_\_ day of \_\_\_\_\_ 2024 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.

I identified the deponent who has signed in my presence

*S. K. Raman*  
DEPONENT



ATTESTED

NOTARY (Govt. of India)  
Neelam Sharma  
Advocate  
In No 165A, Gate No. No.11,  
Patiala House Courts,  
New Delhi-110001  
(M: 9899408301)

15 OCT 2024

15 OCT 2024

ITEM NO.1

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

IN RE: TAJ TRAPEZIUM ZONE

IA NO. 69657/2018

(APPLN. ARISING OUT OF NOTE SUBMITTED IN COURT BY MR. M.C. MEHTA, PETITIONER-IN-PERSON)

2) IA NO. 67652/2018

(APPLN. FOR APPROPRIATE ORDERS AND DIRECTIONS ON B/O NATIONAL CHAMBER OF INDUSTRIES AND COMMERCE)

3) REPORT RECEIVED FROM U.P. POLLUTION CONTROL BOARD

Date : 11-07-2018 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Petitioner-In-Person

ASI Mr. A.D.N. Rao , Adv.  
Mr. Sudipto Sircar, Adv.

For Respondent(s) Ms. Anil Katiyar, Adv.

Mr. M.K. Maroria, Adv.

Mr. A.N.S. Nadkarni, ASG  
Mr. R. Bala, Adv.  
Mr. S. Wasim A. Qadri, Adv.  
Mr. D.L. Chidanand, Adv.  
Mr. Ritesh Kumar, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Zaid Ali, Adv.  
Mr. Raj Bahadur Yadav, Adv.  
Mr. G.S. Makker, Adv.

CPCB

Mr. Vijay Panjwani, Adv.

Signature Not Verified  
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MEENAKSHI KOHLI  
Date: 2018.07.12  
17:07:35 IST  
Reason: [ ]

U.P. Ms. Charu Singhal, Adv.  
Mr. Vikas Chaudhary, Adv.  
Ms. Rachna Gupta, Adv.  
  
Mr. Rajiv Tyagi, Adv.  
Mr. Love Kanwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No. 67652/2018 - Contempt of Court

This is an application filed for proceeding under the Contempt of Courts Act against some officials, *inter alia*, of the Taj Trapezium Zone Authority. One of the averments made in the application is to the effect that on 05.04.2018, the TTZ Authority has considered new proposals from several industries namely (i) M/s Balkishan Glass Industries (capacity expansion) (ii) M/s Highlight Glass (new Unit and capacity expansion), (iii) M/s Uma Glass (capacity expansion), (iv) M/s Mateshwari Glass (capacity expansion), (v) M/s Kadri Glass (capacity expansion) and several others.

In para 14 of the application, it is stated that M/s Highlight Glass has been granted permission to set up its manufactory in the garb of reopening of an existing coal based Unit which has been lying closed for more than two decades. It is alleged that the permission granted is despite the order of *status quo* passed by this Court from time to time including order dated 22.03.2018.

Issue notice to Taj Trapezium Zone Authority. We would like the personal appearance of Mr. K. Ram Mohan Rao, Chairman of the Taj Trapezium Zone Authority and the Commissioner, Agra Division to

explain why the orders of this Court are being flouted willfully. Mr. K. Ram Mohan Rao, Chairman of the Taj Trapezium Zone Authority will bring along with him the list of industries who have applied for consideration of their applications whether for expansion or re-opening etc.; the list of industries that are under consideration; the list of industries which have been granted permission. The detailed list of industries in the TTZ, as on 30<sup>th</sup> June, 2018, should also be produced in the Court.

List the application on 26<sup>th</sup> July, 2018.

I.A. No. 69657/2018

On 01.05.2018, Mr. M.C. Mehta, the petitioner in person had filed some submissions. He had also drawn our attention to the Department related Parliamentary Standing Committee on Science & Technology, Environment & Forests in its Two Hundred Sixty Second Report on Effect of pollution on Taj (presented to the Rajya Sabha on the 21<sup>st</sup> July, 2015 and the Lok Sabha on 22<sup>nd</sup> July, 2015).

The Report of the Standing Committee mentions, *inter alia*, that "the Taj Mahal is a symbol of India's national pride and heritage and a multi-pronged strategy is required to address the challenge of preserving the pristine beauty of this world famous historic monument. The Standing Committee recommended that all concerned Central and State Government agencies and the public at large should come together and work in coordination with each other to reduce the pollution level in TTZ and to ensure that the glory and beauty of Taj Mahal is restored not only for today but for

years, decades and centuries to come...”

A reply affidavit in response to the Note dated 01.05.2018 has been filed by Mr. A.D.N. Rao, learned counsel. The note does not take us much further with regard to preservation of Taj Mahal except pointing out that several orders have been passed by this Court from time to time as well as by the National Green Tribunal and other Authorities.

The learned ASG has handed over to us in the Court today an affidavit on behalf of the Ministry of Environment, Forest and Climate Change.

In spite of the Report of the Standing Committee on the effect of pollution on the Taj Mahal, the affidavit discloses that among other things, an assessment of Air Pollution Source in TTZ and its impact on Taj Mahal is being carried out by the IIT, Kanpur - Study awarded by CPCB.

We are unable to appreciate that when the Report has been presented before the Rajya Sabha and the Lok Sabha, what is the need for having further studies on the same subject.

The affidavit discloses that some steps have been taken but merely mentioning those steps is of absolutely no consequence. We would like to have full details of all the steps taken as mentioned in para 4 of the affidavit as well as the full details of the proposed action in the Taj Trapezium Zone. The proposed action should have clear-cut time-lines for implementation, responsibility and accountability for implementation.

The matter is just lingering on and no pro-active steps are being taken to preserve the pristine beauty of the Taj Mahal as

mentioned by the Standing Committee of the Parliament. Meetings are being held without any concrete decisions being taken pursuant to the Moratorium in TTZ which has now been converted into an *ad hoc* Moratorium. It appears that the *ad hoc* Moratorium in TTZ was introduced as an agenda item as per the Minutes of the meeting held on 11.04.2018 in the office of the Commissioner, Agra Division under the Chairmanship of Shri C.K. Mishra, Secretary to the Government of India, Ministry of Forest and Climate Change. Proceeding in reverse gear, even *ad-hoc* Moratorium in TTZ is sought to be dispensed with.

We wonder how the pristine beauty of Taj Mahal as mentioned by the Standing Committee of the Parliament can ever be preserved or protected, if there is no willingness on the part of the concerned authorities to take any positive steps, but on the other hand, to take steps which appear to have more of a negative impact.

The affidavit should be filed by the Union of India and if necessary by the State Government within a period of two weeks from today. We are not inclined to grant any extra time. This is made very much clear to learned counsel appearing for the Authorities. We propose to hear the matter on day-to-day basis before Taj Mahal is further damaged.

List the matter on 31<sup>st</sup> July, 2018. I.A. Nos. 470, 478, 479, 480, 481 and 426 will also be taken up for final disposal on that date.

Report received from U.P. Pollution Control Board

The District Magistrate, Agra Division should be present in

the Court on 26<sup>th</sup> July, 2018 with regard to action taken pursuant to the Report of the U.P. Pollution Control Board.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER

ITEM NO.3

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. NO.57183/2017 IN Writ Petition(s) (Civil) No(s).13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

IN RE.: FELLING OF TREES IN THE AREA OF TAJ TRAPEZIUM ZONE

(FOR DIRECTIONS/PERMISSION ON BEHALF OF STATE OF U.P.)

Date : 20-11-2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, ASG  
Ms. Aishwarya Bhati, AAG  
Mr. Kamendra Mishra, AOR  
Mr. Ajay Singh, Adv.  
Mr. Rajeev Dubey, Adv.  
Ms. Rachna Gupta, Adv.  
Mr. Siddhant S. Malik, Adv.  
Mr. Vipin Gupta, adv.  
Ms. Alka Sinha, Adv.  
Ms. Garima Prasad, Adv.

Mr. Atmaram N.S. Nadkarni, ASG  
Mr. R. Balasubramanian, Adv.  
Ms. Nivedita Nair, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Wasim A. Qadri, Adv.  
Mr. D.L. Chidanand, Adv.  
Mr. Ritesh Kumar, Adv.  
Mr. Saeed Qadri, Adv.  
Mr. Santosh Kr. Vishwakarma, Adv.  
Ms. Aarti Sharma, Adv.  
Mr. Salvador Santosh Rebello, Adv.  
Ms. Sneha Prabhu Tendulkar, Adv.  
Mr. Abhishek Bhardwaj, Adv.  
Mr. Gautam Sharma, Adv.  
Mr. Raj Bahadur, Adv.  
Mr. G.S. Makker, AOR

Signature Not Verified

Digitally signed by  
SANJAY KUMAR  
Date: 2017.11.20  
17:12:57 IST  
Reason: [ ]

2

Mr. A.D.N. Rao, AOR  
Mr. Sudipto Sircar. Adv.  
Mr. Rahul Mishra, Adv.  
Mr. Annam Venkatesh, Adv.  
Tulika Chikker, Adv.

Mr. Vijay Panjwani, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice to the Taj Trapezium Zone Authority through the Commissioner, Agra to let us know if there is any comprehensive action plan for protection of Taj Mahal not only from environment point of view but also in regard to other aspects and also to produce the vision document, if any.

The Taj Trapezium Zone Authority will explain to us why it is not meeting every two months as it is expected to do.

List the matter on 8<sup>th</sup> December, 2017.

(SANJAY KUMAR-I)  
AR-CUM-PS

(KAILASH CHANDER)  
COURT MASTER

Uttar Pradesh

Agra

Search

Back

## ANNEXURE A/2 [Colly]

### Air Quality Index

Air Quality Index(AQI) is a tool designed for communicating air quality status to people based on ambient pollutant concentration and their likely health impacts.



**No CAAQMS Data Available**

Meteorological Data

### Status of City Action Plan

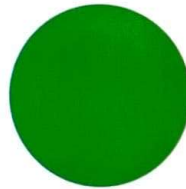
#### Public Grievance Redressal Portal



Developed app

Public Grievance Redressal System (PGRS) Link [↓](#)

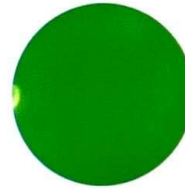
#### Graded Response Action Plan



Developed

Download GRAP [↓](#)

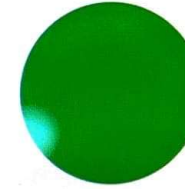
#### Source Apportionment / Emission Inventory Studies



Completed

Download Source Apportionment Study [↓](#)  
Summary of SA/EI [↓](#)

#### City Air Action Plan



Approved

Download Action Plan [↓](#)



### Funds

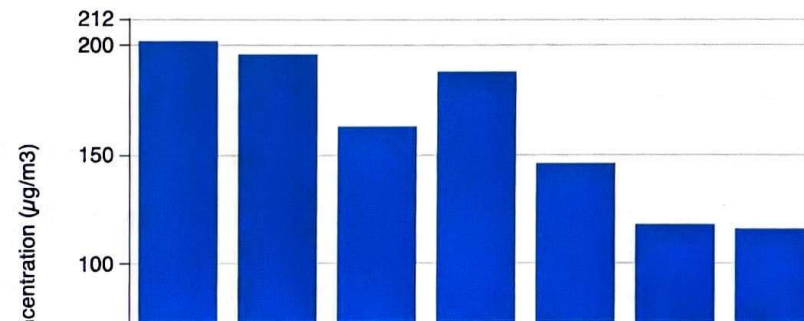
Funds Released and Utilized

₹225.92 Crores



### Annual data of PM<sub>10</sub> since 2018

Result



### Nodal Officer Details

Name: Dr. Vishwanath Sharma  
 Email: roagra @uppcb.in  
 Phone: 783989180

Name: Mr.Rajiv Kumar Rathi  
 Email: rajeevrathi328@gmail.com, mswamcagra@gmail.com,  
 amcagra1@gmail.com  
 Phone: 7300740631

### Event Pictures

**LIFE**  
 International Day of Clean Air for Blue Skies  
 "Together For Clean Air"  
 5th of September

Agra is a city that is famous for its historical monuments, especially the Taj Mahal. However, it also faces serious challenges of air pollution, which affects the health of its residents and the beauty of its heritage. In recent years, Agra has taken several measures to improve its air quality and participate in the global initiative of International Clean Air for Blue Skies. Some of these measures include:

- Implementing a comprehensive action plan to reduce emissions from various sources, such as vehicles, industries, waste burning, and construction activities.
- Promoting the use of cleaner fuels and technologies, such as electric vehicles, solar power.
- Enhancing the public transport system and encouraging non-motorized modes of transport, such as walking and cycling.
- Creating green spaces and urban forests to increase the vegetation cover and absorb pollutants.
- Engaging the public and stakeholders in the efforts to improve air quality and environment.

These actions have resulted in significant improvements in the air quality of Agra, as evidenced by the reduction in the levels of particulate matter (PM) and other pollutants. The city has also witnessed an increase in the number of blue-sky days, which reduces the visibility and attractiveness of its landmarks. Agra is committed to continue its efforts to achieve cleaner air for its people and its heritage, and to contribute to the global goal of International Day of Clean Air for Blue Skies.

**GLIMPSE OF EVENTS**  
 Chhatrapati Shivaji Maharaj Award Felicitation 2nd prize million plus category and International Day of Clean Air for Blue Skies  
 Video Link - <https://www.youtube.com/watch?v=UgDQ8u8g438>



-TRUE COPY-  
 Swachh Pawan, Neel Gagan

**Comprehensive Objections - Shri Raman (Deceased) through his L.R. Mr. Sumeet K Raman vs Union of India & Ors. - Original Application No. 680 OF 2023**

2 messages

**Surya Gupta** <surya@eldfindia.com>

Tue, Oct 15, 2024 at 3:13 PM

To: "bhanwar09jadon@gmail.com" <bhanwar09jadon@gmail.com>, "office.avneesharputham@gmail.com" <office.avneesharputham@gmail.com>  
Cc: Eisha <eisha@eldfindia.com>, Gitanjali Sanyal <gitanjali@eldfindia.com>, "eldflegal@gmail.com" <eldflegal@gmail.com>

Dear Sir/ Ma'am,

By way of service, please find attached the Comprehensive Objections which is filed in the above captioned matter on behalf of the Applicant.

Thanks &amp; Regards

Surya Gupta

Thanks &amp; Regards

Surya Gupta

Advocate &amp; Associate

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**Comprehensive Objections.pdf**  
5833K**ELDF** <eldflegal@gmail.com>

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To: office@tkcpartnersllp.com

PFA

*Thanks & Regards*

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**Sameer Manher**

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----- Forwarded message -----

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Date: Tue, Oct 15, 2024 at 3:13 PM

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To: bhanwar09jadon@gmail.com &lt;bhanwar09jadon@gmail.com&gt;, office.avneesharputham@gmail.com &lt;office.avneesharputham@gmail.com&gt;

Cc: Eisha &lt;eisha@eldfindia.com&gt;, Gitanjali Sanyal &lt;gitanjali@eldfindia.com&gt;, eldflegal@gmail.com &lt;eldflegal@gmail.com&gt;

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